

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1393/2020

(Arising out of impugned final judgment and order dated 31-05-2018 in CRLA No. 1940/2014 passed by the High Court of Judicature at Allahabad)

THE STATE OF U.P.

Petitioner(s)

VERSUS

MANIK CHANDRA

Respondent(s)

(IA No. 20735/2020 - EXEMPTION FROM FILING O.T.)

Date : 21-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

For Respondent(s) Mr. Aftab Ali Khan, AOR
Mr. M. Z. Chaudhary, Adv.
Mr. Ali Safeer Farooqi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned senior counsel for the petitioner, list the matter next week.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)